

Proposals for road connectivity in Gujarat

449. SHRI DILIPBHAI PANDYA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether it is a fact that the Ministry has requested the Government of Gujarat to submit proposals for new connectivity by roads;
- (b) whether the State Government has submitted pre-proposal of Rs. 185.91 crore for new connectivity in Dahod and Panchmahal districts of Gujarat;
- (c) if so, by when Government intends to approve the proposal; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI LALCHAND KATARIA): (a) The Ministry of Rural Development had issued a Circular no. 2/2012 dated the 15th February, 2012 relaxing the conditions for consideration of proposals of New Connectivity and allowed the States to submit proposals for eligible unconnected habitations having a population of 500 and above persons (as per 2001 census) in plain areas and above 250 persons (2001 census) in Hill States (North-East, Sikkim, Himachal Pradesh, Jammu and Kashmir, Uttarakhand) Desert Areas (as identified in the Desert Development Programme) and Tribal (Schedule V) areas other than Selected Tribal and Backward districts covered under Integrated Action Plan (IAP) under Pradhan Mantri Gram Sadak Yojana (PMGSY). Copy is given in Statement-I and II (*See* below).

(b) to (d) The State Government of Gujarat had sent proposals amounting to Rs. 185.91 Crores under Engineering Procurement and construction (EPC) through Public Private Partnership (PPP) for rural roads under PMGSY during June, 2011, which have been returned to the State. Subsequently, in response to Ministry's circular no. 2/2012 dated the 15th February, 2012, Government of Gujarat had sent project proposals for New Connectivity under PMGSY for Rs.345.85 Crores, including proposals of Dahod and Panchmahal districts amounting to Rs 241.79 crores. These Project proposals have been sanctioned by the Ministry vide sanction letter dated the 28th August, 2012.

Statement-I

No. P-17025/6/2010-RC

Government of India

Ministry of Rural Development

Department of Rural Development

Krishi Bhavan, New Delhi-I

Dated: 15th Feb, 2012

CIRCULAR No. 2/2012

Subject: Proposals of New Connectivity for Habitations eligible under PMGSY.

Ministry of Rural Development had issued an Advisory letter No. H-12013/1/2009-RC dated 12th June, 2009 regarding proposals under PMGSY and the Circular No. 14/2011 of 12th December, 2011, relaxing the same. This Circular aims at to provide further relaxations.

2. It may be recalled that as per the above advisory, dated 12th June, 2009 only the following categories of proposals were to be considered for clearance under PMGSY:

- (a) Residual new connectivity coverage envisaged under Phase-I of Bharat Nirman.
- (b) Projects to be taken up with the assistance of World Bank and Asian Development Bank.
- (c) New habitation connectivity in the 33 identified LWE affected Districts.
- (d) Special road connectivity packages announced for the border areas.

Later on, relaxation given to the 33 identified LWE districts as at (c) above was extended to 60 Selected Tribal and Backward districts covered under integrated Action Plan (IAP), for which proposals of New Connectivity for eligible unconnected habitations of population of 250 and above (2001 census) are already being considered.

3. In view of progress made in clearance of aforesaid categories of proposal, the aforesaid advisory had been revisited and the Circular No. 14/2011, dated 12th December 2011 was issued, which is also being further relaxed through this Circular and comprehensive mechanism to forward proposals is covered in ensuing paragraphs.

4. The following course of action would be adopted for consideration of proposals for eligible unconnected habitations having a population of 500 and above persons (as per 2001 census) in plain areas and above 250 persons (2001

census) in Hill States (North-East, Sikkim, Himachal Pradesh, Jammu and Kashmir, Uttarakhand). Desert Areas (as identified in the Desert Development Programme) and Tribal (Schedule V) areas other than Selected Tribal and Backward districts covered under Integrated Action Plan (IAP).

(i) In respect of Plain Areas:

- (a) Such States which furnish a certificate that works have been awarded for over 90% of their eligible unconnected habitations having population of 1,000 persons and above (as per 2001 census) under PMGSY, can send proposals for eligible unconnected habitations having population between 800-999 persons (2001 census).
- (b) Once work is awarded for above 90% of eligible unconnected habitations having population between 800-999 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 600-799 persons (as per 2001 census).
- (c) Once work is awarded for over 90% of eligible unconnected habitations having population between 600-799 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 500 to 599 persons (as per 2001 census).

(ii) In respect of Hill States (North-East, Sikkim, Himachal Pradesh, Jammu and Kashmir, Uttarakhand), Desert Areas (as identified in Desert Development Programme) and Tribal (Schedule V) areas other than Selected Tribal and Backward districts covered under Integrated Action Plan (IAP).

- (a) Such States which furnish a certificate that works have been awarded for over 90% of their eligible unconnected habitations having population of 500 persons and above (as per 2001 census) under PMGSY, can send proposals for eligible unconnected habitations having population between 400-499 persons (as per 2001 census).
- (b) Once work is awarded for over 90% of eligible unconnected habitations having population between 400-499 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 300-399 persons (as per 2001 census).
- (c) Once work is awarded for over 90% of eligible unconnected habitations having population between 300-399 persons (as per

2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible habitations having population between 250-299 persons (as per 2001 census).

Works dropped, works covered under other schemes, works in the Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), works pending for completion due to court cases, forest clearance, Stage-I sanctions and for any other specific reason (to be given) may be deducted from the total works sanctioned while calculating the percentage of works awarded as required in para 4 (i) and (ii).

States having areas covered under para 4(i) and (ii) above, can send proposals under both the above categories, along with the relevant certificates.

5. The following information should also be sent in formats with the proposals as per Annexure:

- (i) Number of SQM inspections due and carried out since April 2011, till the last quarter, in Part A of Annexure.
- (ii) Information about the amount of maintenance funds required, credited to the Bank Account of SRRDA and actual expenditure made by SRRDA during 2010-11 and subsequent years as per Part B of Annexure.
- (iii) Details of completed roads out of the total sanctioned works till period ending 12 months ago (excluding the works dropped works covered under other schemes, works in the Selected Tribal and Backward districts covered under Integrated Action Plan (IAP) works pending for completion due to court cases, forest clearance, Stage-I sanctions and for any other specific reason (to be given) in Part C of Annexure.

6. All data relating to roads, habitations and expenditure should tally with the OMMAS, which may accordingly be updated as per procedure.

7. This issues with the approval of the competent authority.

Sd/

(S.R. Meena)

Director (RC)

Enclosed: Annexure as above

To

All State Principal Secretaries/Secretaries dealing with PMGSY in States.

Statement-II

Table to be enclosed with new proposals under PMGSY from the States

Part A

No. of SQM inspections due (Quarter wise)	No. of SQM inspection carried out (Quarter wise)	No. of SQM inspection Reports uploaded on the Website (Quarter wise)	No. of digital Photographs uploaded on the Website (Quarter wise)
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Part B

Year	Maintenance amount due as per contracts (Rs Crores)	Amount credited to SRRDA Bank account for maintenance (Rs Crores)	Expenditure by SRRDA on maintenance (Rs Crores)
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2010-11

2011-12

2012-13

Part C

Total No. of sanctioned works	New Connectivity			Upgradation			
	Works justified to be excluded @	No. of completed works	% Comple- tion	No. of sanctioned works	Works justified to be excluded @	No. of completion	% completion
	b	c	d	a	b	c	d
			(c*100/(a-b))				(c*100/(a-b))

@ Works dropped, works covered under other schemes, works in the 60 Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), works pending for completion due to court cases, forest clearance, Stage-I sanctions and for any other specific reason (to be given)

In case of any shortfall in respect of any of the aforesaid Parts, proposed corrective action be also added underneath.

Performance of MGNREGA

450. SHRI PARIMAL NATHWANI: Will the Minister of RURAL DEVELOPMENT be pleased to state: